



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 627 Dispur, Monday, 30th October, 2017, 8th Kartika, 1939 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 25th October, 2017

**No. LGL.83/2010/77.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th October, 2017 is hereby published for general information.

**ASSAM ACT NO. XLI OF 2017**

**(Received the assent of the Governor on 16th October, 2017)**

**THE KUMAR BHASKAR VARMA SANSKRIT AND  
ANCIENT STUDIES UNIVERSITY (AMENDMENT) ACT, 2017**

AN  
ACT

further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011.

Preamble

Whereas it is expedient further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act No.IX  
of 2011.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, as follows :-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Kumar Bhaskar Varma Sanskrit and Ancient Studies University (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of  
section 4

2. In the principal Act, in section 4, after clause (xvii), the following shall be inserted, namely :-
  - “(xviii) to prescribe the syllabus for TOL imparting education in Sanskrit and Pali leading to Pravesika, Madhyama and Shastri Examination in Sanskrit and Pali ;
  - (xix) to conduct the examination by setting up question paper, printing of question paper and undertaking such exercises as are necessary for conduct of examinations;
  - (xx) to award and issue certificates and marks sheets;
  - (xxi) to realize fees as may be necessary for holding such examination;
  - (xxii) to prescribe text books;
  - (xxiii) to determine and rename the nomenclature of Certificates;
  - (xxiv) to inspect the TOL by its officials;

(xxv) to notify centers for examination;

(xxvi) to revise periodically syllabus and curriculum;

(xxvii) to grant permissions/registration to TOL framing such rules and regulations as may be necessary."

Amendment of section 8 3. In the principal Act, in section 8, in sub-section (1), for the words "The Chief Minister of Assam", the words "The Governor of Assam" shall be substituted.

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.

